

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 21st day of April, 1999

Original Application No. 1573/1993

District : Kanpur

CORAM:-

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Hon'ble Mr. G. Ramakrishnan, A.M.

General Manager, Small Arms Factory,
Kalpi Road, Kanpur.

(Sri Ashok Mohiley, Advocate)

.... Applicant

VERSUS

1. Prescribed Authority under the Payment
of Wages Act (Assistant Labour Commissioner),
Kanpur Region, Kanpur.
2. Ishwar Lal S/o Late Shri Sita Ram
Working as Counter, Ticket No. 86/Store
Small Arms Factory, Kalp Road, Kanpur.

.... Respondents

ORDER (Oral)

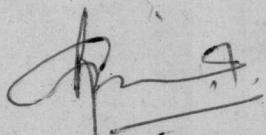
By Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

The present OA has been filed under Section 19
of the Administrative Tribunals Act, 1985, challenging
the award dated 30-7-1993 passed by Prescribed Authority
under the Payment of Wages Act. In view of the recent
decision of the Hon'ble Supreme Court in the case of
Krishan Prasad Gupta vs. Controller, Printing and
Stationery, 1996 SCC (L&S) 264, the matters arising
out of the order of Authority under the Payment of
Wages Act are not cognizable by this Tribunal.

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2. In view of the foregoing, the present application is not maintainable before this Tribunal and the same is disposed of accordingly.

3. Nothing in this order, however, shall preclude the applicant from seeking remedial measures before the appropriate legal forum, if so advised, in accordance with law.



Member (A)



Vice Chairman

Dube/